MINISTRY OF HEALTH AND FAMILY WELFARE

(Department of Health and Family Welfare)

NOTIFICATION

New Delhi, the 18th September, 2009

G.S.R. 687(E)—In exercise of the power conferred by Sub-section (3) of Section 3 of the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (34 of 2003) the Central Government hereby appoints 18th September, 2009 as the date on which the provisions of clause (b) of Section 6 of the said Act shall come into force.

[F. No. P-16017/72/2007-PH]

B. K. PRASAD, Jt. Secy.